

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2883
ANSWERED ON:22.08.2006
NATIONAL COMMISSION FOR WOMEN
Dhanaraju Dr. K.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women was set up with a view to protect, promote and safeguard the interest and rights of women ;
- (b) if so, the details of composition of the said Commission and also the function;
- (c) whether the rural women of the country are neither aware of its rights nor the functioning of the Commission; and
- (d) if so, the steps Government proposes to take to create awareness of the same amongst rural women?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a) Yes, Sir.

(b) The National Commission for Women (NCW) consists of a Chairperson, five Members and a Member-Secretary. The functions of the NCW are laid down in Section 10 of the National Commission for Women Act, 1990.

(c)&(d) The NCW has launched various programmes such as Legal Awareness Programmes for Women and Girls to empower women and girls with the knowledge of their legal rights and duties, ultimately to be able to share power equally, gain full access to the means of development and to work together towards achieving gender equality and justice. Through the programme Parivarik Mahila Lok Adalats, women are provided assistance for speedy disposal of matters pending in various courts relating to marriage and family matters.

The NCW launched a programme 'Chalo Gaon Ki Ore' on 3.2.2006 to bring about awareness among women of their rights, various schemes of Central and State Governments available for their social and economic upliftment, to empower women to fight violence against them, etc. Activities under the programme are mainly directed towards the rural women.

NCW continues to make efforts to create awareness amongst rural women.